GOVERNMENT OF INDIA MINISTRY OF COOPERATION

RAJYA SABHA UNSTARRED QUESTION NO. 1767

ANSWERED ON 07/08/2024

Multi-State Co-operative Societies Act

1767 # SMT. DARSHANA SINGH:

Will the Minister of COOPERATION be pleased to state:

- (a) whether the Multi-State Co-operative Societies (Amendment) Act 2023 has been passed;
- (b) if so, by when this Act would come into force/has come into force;
- (c) whether any Corpus Fund has been set up for the revival of weak and sick Co-operative Societies under the Multi-State Co-operative Societies (Amendment) Act 2023; and
- (d) if so, the benefits that Multi-State Co-operative Societies would derive from such a provision?

ANSWER

THE MINISTER OF COOPERATION (SHRI AMIT SHAH)

- (a) & (b): Yes. The Multi-State Cooperative Societies (MSCS) (Amendment) Act & Rules, 2023 have been notified on 03.08.2023 and 04.08.2023, respectively to strengthen governance, enhance transparency, increase accountability and reform electoral process, etc. in the Multi State Cooperative Societies by supplementing existing legislation and incorporating the provisions of Ninety-seventh Constitutional Amendment. The provisions of the said Act have come into force with effect from 03.08.2023.
- (c) & (d): Yes. Co-operative Rehabilitation, Reconstruction and Development Fund has been set up under section 63A of the Multi-State Cooperative Societies (MSCS) (Amendment) Act, 2023 for revival of sick multi-State cooperative societies and providing assistance for meeting infrastructural requirement.
